

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.17**  
**C.A.Nos.27, 69, 85,/2021**  
**Contempt Petition 03/2021 in**  
**C.P.No.19/BB/2021**

**IN THE MATTER OF:**

M/s. Ideaworks Partners ... Petitioner  
Vs.  
M/s. People 10 technosoft Pvt. Ltd. ... Respondent

**Order under Section 241- 242 & 213 of Companies Act, 2013**

**Order delivered on: 18.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Shadan Farsat, Adv.,  
For the Respondent Nos.2 to 4 : Ms. Marsha Goneas

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and the Respondents No. 2 to 4.
2. It is noticed that pursuant to order dated 07.03.2024, Ld. Counsel for the Respondents No. 2 to 4 have not filed written submissions. Therefore, further one week's time is granted to file the same, after duly serving the copy on the other side.
3. Further, Ld. Counsel for the Respondent stated that she has filed an application which is not listed today. Therefore, Registry is directed to list the same on the next date of hearing, if it is order in all aspects.
4. List the case on **20.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**